

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH, COURT NO. 2

Central Excise Appeal No. 20454 of 2017

(Arising out of Order-in-Original No. BLR-EXCUS-003-COM-27-15-16 dated 31.12.2015 passed by the Commissioner of Central Excise (Appeals – III), Bangalore.)

S Arputasamy

T 1 Block, 2 Nu Tech Apts, 2 Bajanaikoil Street,
Choolaimedu, Chennai
Tamil Nadu – 600094.

.....**Appellant**

VERSUS

Commissioner of Central Excise,

P. B. No. 5400, Queens Road,
C.R. Building, Bangalore,
Karnataka – 560001.

.....**Respondent**

Appearance:

None for the appellant.

Mr. Sanjay Venkat, Authorised Representative for the Respondent.

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Final Order No. 20783 /2025

Date of Hearing: 09.06.2025

Date of Decision: 09.06.2025

Per: P.A. Augustian

None present for the appellant. The matter had been listed on various occasions on 01.01.2025, 30.01.2025 and on 27.03.2025 the appeal transferred to Single Member Bench. And today 09.06.2025 when the appeal came up for hearing, none appeared it seems that the appellants is not serious to prosecute the matter before this forum and consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in open court)

**(P.A.Augustian)
Member (Judicial)**

Sasi